

**Interim Bail application under Section 439 Cr.P.C of applicant namely Sandeep @ Mental
FIR No. 74/2019
PS Prem Nagar
U/s 307/120B/34 IPC and 27/54/59 Arms Act.**

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

**BAIL APPLICATION OF SANDEEP @ MENTAL
APPLICANT/ACCUSED IN CASE FIR NO. 74/2019, POLICE STATION PREM NAGAR
UNDER SECTION 307/120b/34 IPC AND 27/54/59 Arms Act.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Interim bail has been sought on behalf of the accused.
Submissions heard.

It is observed here that the accused has been shown involved in a number of cases of heinous nature. Therefore, he cannot take the ground of parity for release on bail. The offence is grave and serious in nature.

Considering these facts and circumstances, the present bail application is dismissed. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing on merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Vishal @ Resham
FIR No. 809/15
PS Sultan Puri
U/s 302/201/34 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **VISHAL @ RESHAM** APPLICANT/ACCUSED
IN CASE FIR NO. 809/15, POLICE STATION SULTAN PURI UNDER SECTION
302/201/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Reply of the IO received. As per reply no one resides at the given address.

Hearing this, ld. Counsel for the applicant has sought some time to furnish the fresh address of the accused. Accordingly, the matter is adjourned for 29.05.2020.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Ronak Ali
FIR No. 1161/19
PS Sultan Puri
U/s 328/376/506 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **RONAK ALI** APPLICANT/ACCUSED IN CASE
FIR NO. 1161/19, POLICE STATION SULTAN PURI UNDER SECTION 328/376/506
IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Accused is represented by Ld. Counsel Sh. Anup Kumar Gupta.

It is observed here that the accused is in JC under Section 328/376/506 IPC. The complainant has not joined the present proceedings by video conferencing. Accordingly, IO is directed to ask the complainant to join the present proceedings through video conferencing.

IO may take assistance from the Incharge of the Computer Branch, Rohini Courts. Accordingly, matter is adjourned for hearing of the complainant and for verification of medical documents attached with the bail application on 29.05.2020.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Sunny @ Tinga
FIR No. 78/2018
PS Aman Vihar
U/s 392/397/34 IPC**

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **SUNNY @ TINGA** APPLICANT/ACCUSED IN CASE FIR NO. 78/2018, POLICE STATION AMAN VIHAR UNDER SECTION 392/397/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Interim bail has been sought for the accused on the ground that the mother of the accused is suffering from illness and presence of accused at home is required. The accused is stated to be in JC since 01.02.2020 for the offence under Section 392/397/413/34 IPC. With the present bail application, the medical documents have also been annexed.

It is observed here that presently the cases of regular hearing are not being taken up and thus the trial would take time.

Considering the period of custody of the accused, the accused is released on interim bail for the period of 60 days upon furnishing of personal bonds of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent spread of COVID 19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Puran

FIR No. 826/19

PS Mangol Puri

U/s 135 Electricity Act

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **PURAN** APPLICANT/ACCUSED IN CASE FIR NO. 826/19, POLICE STATION MANGOL PURI UNDER SECTION 135 ELECTRICITY ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Ld. Defence Counsel for the accused submits that he wants to withdraw the present application.

In view of submissions of the Ld. Counsel for the accused, the present bail application is dismissed as withdrawn. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Chinu

FIR No. 409/2018

PS Bharat Nagar

U/s 304 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **CHINU** APPLICANT/ACCUSED IN CASE FIR NO. 409/2018, POLICE STATION BHARAT NAGAR UNDER SECTION 304 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.
Interim bail has been sought for 45 days.
IO has sought some time to file the reply.
At request of Ld. Defence Counsel, matter is adjourned for 29.05.2020.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

23.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Srikant @ Appu
FIR No. 180/19
PS Subhash Place
U/s 353/186/332/307/34 IPC**

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF SRIKANT @ APPU APPLICANT/ACCUSED IN CASE FIR NO. 180/19, POLICE STATION SUBHASH PLACE UNDER SECTION 353/186/332/307/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Submissions heard.

In the present case, the accused opened fire at the police party who were discharging their duty. In retaliation by the police, the accused received injury. Other cases of heinous nature have been shown against the accused. There is likelihood that the accused may threaten the witnesses and that he may abscond. Thus, considering the gravity of offence, his bail application is dismissed. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Srikant @ Appu
FIR No. 179/19
PS Subhash Place
U/s 392/397/34 IPC**

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF SRIKANT @ APPU APPLICANT/ACCUSED IN CASE FIR NO. 179/19, POLICE STATION SUBHASH PLACE UNDER SECTION 392/397/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Submissions heard.

The accused has been shown involved in offences of heinous nature. There is likelihood that the accused may threaten the witnesses and that he may abscond. Thus, considering the gravity of offence, his present bail application is dismissed. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing on merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Srikant @ Appu
FIR No. 178/19
PS Subhash Place
U/s 392/397/34 IPC**

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF SRIKANT @ APPU APPLICANT/ACCUSED IN CASE FIR NO. 178/19, POLICE STATION SUBHASH PLACE UNDER SECTION 392/397/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Submissions heard.

The accused has been shown involved in an offence of heinous nature. There is likelihood that the accused may threaten the witnesses and that he may abscond. Thus, considering the gravity of offence, his present bail application is dismissed. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

**2nd Interim Bail application under Section 439 Cr.P.C of applicant namely Firoj Khan
FIR No. 932/2019
PS Sultan Puri
U/s 302/324/506 IPC & 27 Arms Act**

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **FIROJ KHAN** APPLICANT/ACCUSED IN CASE FIR NO. 932/2019, POLICE STATION SULTAN PURI UNDER SECTION 302/324/506 IPC & 27 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

It is stated that the wife of the accused is severely ill and there is no one in the family of the applicant/accused to take care of his wife. Therefore, the applicant has sought interim bail.

Submissions heard.

It is observed here that this is the 2nd interim bail application of accused Firoz and his first application for interim bail on the same ground was dismissed on 19.05.2020. There is no change of circumstances. It is relevant to mention here that the accused is in JC for the offence under Section 302/324/506 IPC & Section 27 Arms Act. Accordingly, no new ground for releasing the accused on interim bail exists. Thus, the present bail application is dismissed. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Rakesh

FIR No. 0079/2020

PS Vijay Vihar

U/s 376/506 IPC & Section 6 of POCSO Act

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **RAKESH** APPLICANT/ACCUSED IN CASE FIR NO. 0079/2020, POLICE STATION VIJAY VIHAR UNDER SECTION 376/506 IPC AND SECTION 6 OF POCSO ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Accused has sought default bail on the ground that the chargesheet has not been filed within the statutory time period. Ld. Defence Counsel states that the Hon'ble Madras High Court has recently released the accused on default bail. He has further argued that the accused cannot be kept in custody beyond the period of 90 days if the charge sheet is not filed in the court.

Upon his submissions, it is observed here that the Hon'ble Supreme Court of India in the matter of Suo Motu Writ Petition Civil No. 3/2020 extended the period of limitation in all proceedings irrespective the limitation prescribed under the General Law or Special Law whether condonable or not w.e.f 15.03.2020 till further orders. The Hon'ble Supreme Court of India held that the order was being passed under Article 142 read with Article 141 of Constitution of India and declared that the order was binding on all Courts, Tribunal and Authority.

IO in his reply stated that the charge sheet has been prepared but the same has not been filed due to lock down.

It is observed here that the accused is in custody under Section 376/506 IPC & Section 6 of POCSO Act. This court is conscious of the fact that the courts are taking up only urgent matters for hearing. In order to deal with extraordinary situations, extraordinary measures are required from all fronts, and in view thereof, the Hon'ble Supreme Court has

extended the limitation period in all proceedings irrespective of the limitation prescribed under the General Law or Special Law.

In this extra ordinary time, the accused cannot be permitted to take advantage of a limitation period to avail bail on this ground especially in heinous offences. Further, even if the charge sheet is filed, no proceedings will be done as no regular matter is being taken up for hearing. So, even filing of a charge sheet would not serve any purpose. Accordingly, in view of the directions of Hon'ble Supreme Court of India, the present bail application stands dismissed. It is clarified here that the observations made herein pertain to disposal of the default bail application and have no bearing on merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Sunny.

FIR No. 70/18

PS Shubhash Place

U/s 302/392/394/397/411/34 IPC & 25/27 Arms Act.

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF SUNNY APPLICANT/ACCUSED IN CASE FIR NO. 70/2018, POLICE STATION SUBHASH PLACE UNDER SECTION 302/392/394/397/411/34 IPC & 25/27 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

The interim bail has been sought on basis of the recommendation of the High Power Committee whereby the Hon'ble Chairperson of the committee has directed Sh. Kanwal Jeet Arora, Member Secretary, DSLSA to request District Judges to depute a designated Court/Special Additional Session Judge, if feasible for hearing the applications for interim bail preferred by the panel lawyers of DSLSA on the basis of criteria laid down by the Committee, so as to have expeditious disposal of the applications. In the event of court being satisfied that the under trial prisoners falling in the above mentioned criteria as well as the criteria adopted earlier, are to be released on interim bail, they may be released on 'personal bond' to the satisfaction of Jail Superintendent so as to implement the social distancing policy of the Government.

The Hon'ble Chairperson has directed Member Secretary, DSLSA to take steps for having the applications of UTPs falling in the above relaxed criterion, be moved through the Panel Lawyers of DSLSA, annexing the copy of custody warrants with the applications.

The applications for interim bail of UTPs falling in above mentioned categories for being considered, should have a certificate of good conduct during their respective custody period from Jail Superintendent for him to qualify in the abovementioned category.

The present application has not been filed by DSLSA. On inquiry, Ld. Defence Counsel submits that he is not pressing the present application on merits, rather he submits

that the accused to be released on the basis of recommendations of Hon'ble High Power Committee

On his submissions, it is observed here that the accused cannot claim to be released on interim bail as a matter of right inasmuch as the Hon'ble High Power Committee has directed DSLSA to identify the appropriate cases to decongest the jail in order to contain the spread of COVID -19. The accused is entitled for release of interim bail on merits which is not the case here. Accordingly, the present application cannot be entertained and is dismissed. Application is disposed off accordingly. However, the observations made herein have no bearing on the merits of the case and the accused is at liberty to approach the appropriate forum. Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Atal.

FIR No. 252/2020

PS Sultan Puri

U/s 21 (B) NDPS Act 1985

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **ATAL** APPLICANT/ACCUSED IN CASE FIR NO. 252/2020, POLICE STATION SULTAN PURI UNDER SECTION 21 (B) NDPS ACT 1985,

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Submissions heard

According to the prosecution, 110 grams contraband has been shown recovered from the possession of the accused. Drug trafficking is a menace which does not deserve any leniency.

Considering the gravity of the offence, the present bail application of the accused is dismissed. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

23.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Puran

FIR No. 827/2019

PS Mangol Puri

U/s 135 Electricity Act.

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **PURAN** APPLICANT/ACCUSED IN CASE FIR NO. 827/2019, POLICE STATION MANGOL PURI UNDER SECTION 135 ELECTRICITY ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Ld. Defence Counsel for the accused submits that he wants to withdraw the present application.

In view of submissions of the Ld. Counsel for the accused, the present bail application is dismissed as withdrawn. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

23.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Sarvan @
Sagar @ Tarun @ Pawan**

FIR No. 29/2020

PS Budh Vihar

U/s 356/379/411/413/34 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF **SARVAN @ SAGAR @ TARUN @ PAWAN**
APPLICANT/ACCUSED IN CASE FIR NO. 29/2020, POLICE STATION BUDH VIHAR
UNDER SECTION 356/379/411/413/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Additional PP for the State.
Ld. Defence Counsel for the accused.

Accused is in JC since 25.01.2020. Recovery has already been effected.

Considering the period of JC and the facts of recovery of stolen articles, the accused is released on interim bail for the period of 60 days upon furnishing of personal bonds of Rs. 20,000/- with the condition that he shall not approach the complainant or any other persons who are conversant with the facts of the present case.

In order to prevent spread of COVID 19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

23.05.2020

Anticipatory Bail application u/s. 438 Cr. P.C of applicant namely Khushi Ram
FIR No.233/2020
PS Aman Vihar
u/s. 186/353/392/332/34 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

ANTICIPATORY BAIL APPLICATION OF APPLICANT/ACCUSED KHUSHI RAM IN CASE FIR NO.233/2020, POLICE STATION AMAN VIHAR, UNDER SECTION 186/353/392/332/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Ld. Defence Counsel for the accused
Submissions heard.

It is observed that the co-accused persons are on interim bail till 20.07.2020. Considering the submissions of the parties, the present accused is also released on interim bail till 20.07.2020 upon his furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- to the satisfaction of the concerned S.H.O/I.O with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case and shall join the investigation as and when required by I.O.

The application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Bail application u/s. 439 Cr. P.C of applicant namely Kuldeep @ Chitta
FIR No.385/2020

PS Raj Park

u/s. 188/269/270/452/394/427/34 IPC r/w sec. 3 of Epidemic Act R/W section 51 of National Disaster management Act Act

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED KULDEEP @ CHITTA IN CASE FIR NO. 385/2020 , POLICE STATION RAJ PARK, UNDER SECTION 188/269/270/452/394/427/34 IPC r/w sec. 3 of Epidemic Act R/W section 51 of National Disaster management Act Act

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Sh. Jitender Sethi, Ld. Defence Counsel for the accused

Submissions heard.

Accused is in JC since 03.05.2020. Ld. Defence Counsel states that the matter has already been settled between the parties.

Without commenting anything on the aspect of the settlement, it is observed that the investigation in the present case has already been completed. There is no likelihood that the accused may abscond as he is a permanent resident of Delhi.

Considering the facts and circumstances, the accused is released on bail upon furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent the spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed of accordingly.

Hon'ble High Power Committee of Hon'ble Delhi High Court with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, the Jail Superintendent is directed to take care of the directions of Hon'ble High Power Committee

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Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Interim Bail application u/s. 439 Cr. P.C of applicant namely Hemant Chaturvedi

FIR No. 61/2013
PS Begumpur
u/s. 302/201/468/471 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED HEMANT CHATURVEDI IN CASE FIR NO. 61/2013, POLICE STATION BEGUMPUR, UNDER SECTION 302/201/468/471 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Gajraj Singh, Ld. Defence Counsel for the applicant/accused
Accused is in JC

Ld. Defence Counsel has sought interim bail for the applicant/accused in view of the recommendations of the Hon'ble High Power Committee of the Hon'ble High Court of Delhi.

Submissions heard.

It is observed here that the Hon'ble High Power Committee has directed the Delhi Legal Services Authority to take steps for moving the bail applications of the Under Trial Prisoners falling under the relaxed criterion through their Penal Lawyers. Recommendations of the Hon'ble committee shows that the applications for interim bail of the Under Trial Prisoners falling in the above mentioned category should have the certificate of good conduct during the custody period from the Jail Superintendent for the interim bail. It is apposite to mention here that pursuant to the directions of the Hon'ble High Power Committee, designated courts have been nominated in the North-West District to dispose off such applications.

In the present case, the present application has not been filed by the DSLSA, however, the relief has been sought solely on the basis of the recommendations of the Hon'ble High Power Committee.

On inquiry, Ld. Defence Counsel states that he is not arguing the present bail application on merits, but on the basis of the recommendations of the Hon'ble High Power Committee. He has further stated that an opportunity be given to him to approach the DSLSA. Accordingly, his present application stands disposed off as withdrawn.

Ld. Defence counsel is directed to approach the appropriate court for interim bail.

The present application is dismissed as withdrawn.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Interim Bail application u/s. 439 Cr. P.C of applicant namely Karan @ Akash
FIR No. 347/2019
PS Begumpur
u/s. 395/397/412/34 IPC AND 25/54/59 Arms Act

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED KARAN @ AKASH IN CASE FIR NO. 347/2019, POLICE STATION BEGUMPUR, UNDER SECTION 395/397/412/34 IPC and 25/54/59 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Sh. Rishi Pal, Ld. Defence Counsel for the accused

Submissions heard.

It is observed here that the accused is in JC since 12.10.2019. The Recovery has already been effected from the accused. Trial will take its own time, therefore, considering the long period of judicial custody, the accused is released on bail on furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent the spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed off accordingly.

Since, Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, the Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Interim Bail application u/s. 439 Cr. P.C of applicant namely Netra Pal
FIR No.1257/2017
PS Aman Vihar
u/s. 302/323/341/34 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED NETRAPAL IN
CASE FIR NO. 1257/2017, POLICE STATION AMAN VIHAR, UNDER SECTION
302/323/341/34 IPC

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Gajraj Singh, Ld. Defence Counsel for the applicant/accused
Accused is in JC

Submissions heard.

Ld. Defence Counsel has sought interim bail for the applicant/accused in view of the recommendations of the Hon'ble High Power Committee of the Hon'ble High Court of Delhi.

It is observed here that the Hon'ble High Power Committee has directed the Delhi Legal Services Authority to take steps for moving the bail applications of the Under Trial Prisoners falling under the relaxed criterion through their Penal Lawyers. Recommendations of the Hon'ble committee shows that the applications for interim bail of the Under Trial Prisoners falling in the above mentioned category should have the certificate of good conduct during the custody period from the Jail Superintendent for the interim bail. It is apposite to mention here that pursuant to the directions of the Hon'ble High Power Committee, designated courts have been nominated in the North-West District to dispose off such applications.

In the present case, the present application has not been filed by the DSLSA, however, the relief has been sought solely on the basis of the recommendations of the Hon'ble High Power Committee.

On inquiry, Ld. Defence Counsel states that he is not arguing the present bail application on merits, but on the basis of the recommendations of the Hon'ble High Power Committee. He has further stated that an opportunity be given to him to approach the DSLSA. Accordingly, his present application stands disposed off as withdrawn.

Ld. Defence counsel is directed to approach the appropriate court for interim bail.

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The present application is dismissed as withdrawn.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Bail application u/s. 439 Cr. P.C of applicant namely Manish @ Manoj

FIR No. 385/2020

PS Raj Park

u/s. 188/269/270/452/394/427/34 IPC r/w sec. 3 of Epidemic Act R/W section 51 of National Disaster Management Act.

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED MANISH @MANOJ IN CASE FIR NO.385/2020, POLICE STATION RAJ PARK, UNDER SECTION 188/269/270/452/394/427/34 IPC r/w sec. 3 of Epidemic Act R/W section 51 of National Disaster Management Act.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Sh. Jitender Sethi, Ld. Defence Counsel for the accused
Submissions heard.

The accused has been in JC since 03.05.2020. Ld. Defence Counsel states that the matter has already been settled between the parties.

Without commenting anything on the aspect of the settlement, it is observed here that the investigation in the present case has already been completed. There is no likelihood that the accused may abscond as he is a permanent resident of Delhi.

Considering the facts and circumstances, the accused is released on bail upon furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent the spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed off accordingly.

Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, the Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Interim Bail application u/s. 439 Cr. P.C of applicant namely Sanjay

FIR No. 333/2017

PS Ashok Vihar

u/s. 302/394/397/120B/34 IPC

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED SANJAY IN CASE
FIR NO. 333/2017, POLICE STATION AMAN VIHAR, UNDER SECTION

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murthi, Ld. Addl. PP for the State
Sh. Gajraj Singh, Ld. Defence Counsel for the applicant/accused
Accused is in JC

Submissions heard.

It is observed here that the Hon'ble High Power Committee has directed the Delhi State Legal Services Authority to take steps for moving the bail applications of the Under Trial Prisoners falling under the relaxed criterion through their Penal Lawyers. Recommendations of the Hon'ble committee shows that the applications for interim bail of the Under Trial Prisoners falling in the above mentioned category should have the certificate of good conduct during the custody period from the Jail Superintendent for the interim bail. It is apposite to mention here that pursuant to the directions of the Hon'ble High Power Committee, designated courts have been nominated in the North-West District to dispose off such applications.

In the present case, the present application has not been filed by the DSLSA, however, the relief has been sought solely on the basis of the recommendations of the Hon'ble High Power Committee.

On inquiry, Ld. Defence Counsel states that he is not arguing the present bail application on merits, but on the basis of the recommendations of the Hon'ble High Power Committee. He has further stated that an opportunity be given to him to approach the DSLSA. Accordingly, his present application stands disposed off as withdrawn.

Ld. Defence counsel is directed to approach the appropriate court for interim bail.

The present application is dismissed as withdrawn.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Interim Bail application u/s. 439 Cr. P.C of applicant namely Santosh @ Lucky
FIR No. 1175/2014
PS Vijay Vihar
u/s. 302/307/395/397/186/353 IPC AND 25/54 Arms Act

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED SANTOSH @ LUCKY IN CASE FIR NO.1175/2014, POLICE STATION AMAN VIHAR, UNDER SECTION 302/307/395/397/186/353 IPC r/w. 25/54 Arms Act.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S Mangal Murthi, Ld. Addl. PP for the State
Ld. Defence Counsel for the accused

Submissions heard.

Ld. Defence Counsel has sought interim bail for 45 days and as per the Prosecution, the accused gave fire injuries to the police official, who succumbed to the injuries.

During arguments, Ld. Defence counsel has sought adjournment as he wants to file some medical documents of the parents of the present applicant/accused.

At his request, the matter stands adjourned for 28.05.2020.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Bail application u/s. 439 Cr. P.C of applicant namely Parmod @ Ganja
FIR No. 46/2020
PS Crime Branch
u/s. 379/411/34 IPC r/w. 25/27/54/59 Arms Act

23.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED PARMOD @GANJA IN CASE
FIR NO. 46/2020, POLICE STATION CRIME BRANCH, UNDER SECTION 379/411/34
IPC r/w. 25/27/54/59 ARMS ACT.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ld. Addl. PP for the State
Ld. Defence Counsel for the accused

Submissions heard.

It is stated that the accused is in JC since 15.02.2020. It is further stated that the other co accused persons have been released on bail and on parity grounds, the present accused seeks bail.

It is observed that the present accused is also involved in a number of other cases of similar nature. Recovery of the stolen vehicle has been shown effected from him. Hence, considering the previous involvement of the present accused, his bail application is dismissed. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi
23.05.2020

Bail application u/s. 439 Cr. P.C (Interim Bail) of applicant namely Jasbir
Dabas@Jassu

FIR No. 80/2017

PS Crime Branch

u/s. 302/376D/201/211/34 IPC

23.05.2020

HEARING THOROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED JASBIR DABAS @ JASSU CASE FIR NO. 80/2017, POLICE STATION CRIME BRANCH UNDER SECTION 302/376D/201/211/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Ld. Defence Counsel for the accused

Submissions heard.

Interim bail for the applicant/accused has been sought on the ground that the Wife of the accused is suffering from Psychiatric illness and is showing suicidal tendencies.

I have perused the FIR as well as the report of the IO. The offence is serious in nature inasmuch as the accused is in J.C for the offence under section 376D and Section 302 I.P.C. The Psychiatric illness of the accused's wife cannot be a ground for release on interim bail in view of the gravity of the offence.

Accordingly, the present bail application is dismissed. It is observed here that the observations made herein pertain to the disposal of the present interim bail application and have no bearing on the merits of the present case.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely Aakash @ Dafli

FIR No. 233/19

PS Keshav Puram

u/s. 392/397/411/34 IPC 25/54/59 Arms Act

23.05.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED AAKSAH @ DAFLI IN CASE FIR NO. 233/19, POLICE STATION KESHAV PURAM UNDER SECTION 392/397/411/34 IPC 25/54/59 Arms Act.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Ld. Defence Counsel for the accused
Submissions heard.

It is observed that the accused is in JC since 01.08.2019. Recovery has already been effected. The co- accused has already been released on bail.

Considering the period of JC, the accused is admitted to bail upon his furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent the spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi

Bail application u/s. 439 Cr. P.C of applicant namely Ajay

FIR No. 157/2020

PS Aman Vihar

u/s. 394/397/411/34 IPC

23.05.2020

HEARING THOROUGH VIDEO CONFERENCING

BAIL APPLICATION OF APPLICANT/ACCUSED AJAY IN CASE FIR NO. 157/2020, POLICE STATION AMAN VIHAR, UNDER SECTION 394/397/411/34 IPC.

In view of the imminent threat of pandemic application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for the arguments.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Sh. R. S. Mangal Murti, Ld. Addl. PP for the State
Ld. Defence Counsel for the accused

Submissions heard.

It is observed that the accused is in JC since 27.03.2020.

Recovery has already been effected. The accused was arrested at the spot.

Considering the period of JC, the accused is admitted to bail upon his furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who is conversant with the facts of the present case.

In order to prevent the spread of COVID19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed off accordingly.

The Hon'ble High Power Committee with regard to the safe release of Under Trial Prisoners observed that no person shall be released on bail if he/she has been diagnosed to be suffering from COVID 19 in communicable form, therefore, Jail Superintendent is directed take care of the directions of Hon'ble High Power Committee

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/ Rohini Courts/Delhi